

THE ORISSA AGRICULTURAL YEAR (AMENDMENT) ACT, 1964

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ORISSA ACT 16 OF 1964

**THE ORISSA AGRICULTURAL YEAR
(AMENDMENT) ACT, 1964**

[Received the assent of the Governor on the 19th November 1964, first published in an extraordinary issue of the Orissa Gazette, dated the 8th December 1964]

AN ACT TO AMEND THE ORISSA AGRICULTURAL YEAR ACT, 1963

BE it enacted by the Legislature of the State of Orissa in the Fifteenth Year of the Republic of India, as follows :—

Short title

1. This Act may be called the Orissa Agricultural Year (Amendment) Act, 1964.

Insertion of new section 3, Orissa Act 24 of 1963.

2. After section 2 of the Orissa Agricultural Year Act, 1963 (hereinafter referred to as the principal Act) the following new section shall be inserted, namely :—

Orissa Act 24 of 1963.

Payment of land revenue and rent instalments.

“3. Notwithstanding anything contained in any other law, and in the absence of any contract in writing to the contrary—

(1) all land revenue in respect of any land payable during the agricultural year specified in clause (a) of section 2 and all rent payable during the said year in respect of any land held for agricultural purposes shall—

(i) if payable in cash, be paid in two instalments falling due on the fifteenth day of December and the first day of March respectively of the said year :

Provided that not less than one-third of such land revenue or such rent, as the case may be, shall be paid on or before the date on which the first instalment falls due ;

(ii) if payable in kind otherwise than in produce, be paid in one instalment falling due on the first day of March of the said year ;

- (iii) if payable in produce, be paid in one instalment falling due on the last day of the month immediately following the month during which the crop is harvested of the said year.

(2) On any default being made in payment of land revenue or rent on the date or dates specified in clause (1) such land revenue or rent or as the case may be, such portion thereof to which the default relates shall carry simple interest at the rate of six per centum per annum from the date of default.

Explanation—“ Law ” has the same meaning as in section 2 ; and “ interest ” where land revenue or rent is payable in kind means the interest reckoned on the basis of the prevailing market value.”

Amendment
of existing
section 3,
Orissa
Act 24 of
1963.

3. The existing section 3 of the principal Act shall be renumbered as section 4 and in section 4 as so renumbered—

- (i) in sub-section (1) after the word and figure “section 2” the words and figure “or section 3” shall be inserted ; and
- (ii) in sub-section (2) for the words, brackets, letter and figure “as if the year specified in clause (a) of section 2 had been the prevailing year” the words “as if the provisions of this Act applied” shall be substituted.

Amendment
of existing
section 4,
Orissa Act
24 of 1963.

4. The existing section 4 of the principal Act shall be renumbered as section 5 and in section 5 as so renumbered for the words “the year prevailing in any area to the agricultural year prescribed by this Act” the words “any law over-ridden by this Act to the provisions of this Act” shall be substituted.